

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

(X)

O.A. No.1071/91

Date of Decision:31.1.92.

Smt. Kaushaliya Devi

Applicant.

Shri S.S. Tiwari.

Counsel for the applicant.

Versus.

Union of India

Respondents.

Shri P.S. Karu, LDC

Departmental representative
for the respondents.

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN (J)

The Hon'ble Mr. B.N. DHOUNDIYAL, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporters or not? *No*

JUDGEMENT (Oral)

(of the Bench delivered by Shri P.K. Kartha, Hon'ble Vice-Chairman(J))

We have heard ² ~~the~~ both parties, and perused the records of the case. The grievance of the applicant who is the widow of late Shri Rattan Lal ^{and 2} who has worked as peon in the office of Superintending Surveyor of Works (SSW) relates to the non-appointment of her second son, Shri Devi Dayal, on a suitable post on compassionate grounds pursuant to her request. The respondents have stated in their counter affidavit that the matter is under their consideration.

2. The representative of the respondents has produced before us a copy of order dated 29.7.91, according to which, the applicant has been approved for appointment on compassionate grounds in relaxation of the Recruitment Rules. A copy of the same has been retained in the case file.

3. The learned counsel for the applicant has also drawn our attention to the relevant correspondence indicating ~~that~~ the appointment of the applicant as LDC on compassionate grounds is under process and that the applicant has been

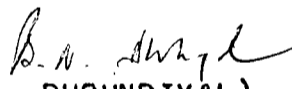
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medically examined and found fit for appointment.

4. In the light of the above, the application is disposed of with the directions to the respondents to issue the order of appointment to the applicant as expeditiously as possible but in no event later than 2 months from today's date.

5. The applicant shall also be allowed to retain the Government accommodation in her occupation and that her son be allowed to continue in the same accommodation or in an alternative accommodation of his entitlement or a category below, depending the availability of vacancy of accommodation. The application is disposed of on the above lines.

6. There will be no order as to costs.


(B.N. DHOUNDIYAL)
MEMBER(A)


(P.K. KARTHA)
VICE CHAIRMAN(J)

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